

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 93/2019

The 9<sup>th</sup> day of January, 2019

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)  
HON'BLE MS. ARADHANA JOHRI, MEMBER (A)**

Abhimanyu Kumar,  
Age 56 years,  
Post-ASI (6699/D), Group-C,  
S/o Shri Jagmal Singh,  
R/o House No.4519, Sec-23A,  
Gurgaon, Haryana. .. Applicant

(By Advocate : Shri Sachin Chauhan)

Versus

1. Govt. of NCTD through  
The Chief Secretary,  
Govt. of NCTD,  
A-Wing, 5<sup>th</sup> Floor,  
Delhi Secretariat,  
New Delhi-110113.
2. The Commissioner of Police,  
Delhi Police,  
Police Headquarters,  
I.P. Estate, New Delhi.
3. The Dy. Commissioner of Police (Traffic),  
Todapur Traffic Police Line,  
Delhi. .. Respondents

**ORDER (ORAL)**

**By Shri V. Ajay Kumar, Member (J)**

Heard Shri Sachin Chauhan, learned counsel for the applicant and Mrs. Harvinder Oberoi, learned counsel appeared on behalf of the respondents, on receipt of advance notice.

2. The applicant, a Sub-Inspector in the respondent – Delhi Police, filed the O.A. seeking the following relief(s):

“8.1 To further direct the respondents to re-fix the pay of applicant w.e.f. 1.8.1996 i.e. the day after applicant granted annual increment (after giving the benefit of exercising the option as per recommendation of 5<sup>th</sup> Pay Commission) at par as given to HC Jagdish Chander in pursuance of Hon’ble CAT judgment dated 25.02.2011 in OA No.1750/2008 and compliance order of department dated 26.04.2011 and Hon’ble Tribunal judgment dated 28.8.2015 in OA No.3141/2012 (Udaibir Vs. GNCTD), OA No.1440/2016 titled as Yashbir Singh, ASI vs. GNCTD dated 26.04.2016 (already complied), O.A. No.37/2018 dated 4.1.2018 (Ravinder Singh Vs. GNCTD) (already complied by the department i.e. Delhi Police), OA No.2892/2018 (Rajpal Vs. GNCTD) dated 2.8.18, OA No.2893/2018 (Isab Khan vs. GNCTD) dated 2.8.18, O.A. No.4421/2018 (SI Balwan Vs. GNCTD) dated 5.12.2018 with all consequential benefits and pay & allowances and all arrears.

8.2 To direct the respondents to dispose of the representation of the applicant (annexed along with the OA) for considering the case of applicant for re-fixing the pay w.e.f. 1.8.1996 i.e. the day after applicant granted annual increment (after giving the benefit of exercising the option as per recommendation of 5<sup>th</sup> Pay Commission) at par as given to HC Jagdish Chander in pursuance of Hon’ble CAT judgment dated 25.02.2011 in OA No.1750/2008 and compliance order of department dated 26.04.2011 and Hon’ble Tribunal judgment dated 28.8.2015 in OA No.3141/2012 (Udaibir Vs. GNCTD), OA No.1440/2016 titled as Yashbir Singh, ASI vs. GNCTD dated 26.04.2016 already complied, O.A. No.37/2018 dated 4.1.2018 (Ravinder Singh Vs. GNCTD) (already complied by the department i.e. Delhi Police) OA No.2892/2018 (Rajpal Vs. GNCTD) dated 2.8.18, OA No.2893/2018 (Isab Khan vs. GNCTD) dated 2.8.18, O.A. No.4421/2018 (SI Balwan Vs. GNCTD) dated 5.12.2018 with all consequential benefits and pay & allowances and all arrears.

Or/And

Any other relief which this Hon’ble court deems fit and proper may also be awarded to the applicant.”

3. It is submitted that the applicant made number of representations including Annexure A-1 dated 19.09.2018 ventilating his grievances to the respondents. However, no orders have been passed thereon till date.

4. In the circumstances, the O.A. is disposed of at the admission stage itself, without going into the merits of the case, by directing the respondents to consider Annexure A-1 representation dated 19.09.2018 of the applicant and to pass appropriate reasoned and speaking orders thereon, in accordance with law, within a period of 90 days from the date of receipt of a certified copy of this order. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

**(ARADHANA JOHRI)**  
**Member (A)**

**(V. AJAY KUMAR)**  
**Member (J)**

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